

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 912 of 2020

IN THE MATTER OF:

Shashikala Indermal Jain

...Appellant

Versus

Dealberg Technologies Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Kairav Trivedi, PCA

For Respondent: Mr. Gaurav Bahl, Advocate.

ORDER
(Through Virtual Mode)

08.12.2020: Shri Gaurav Bahl, Advocate appears on behalf of the Respondent. He may file reply affidavit on behalf of the Respondent within four weeks with advance copy provided to learned counsel for the Appellant, who may, if so chooses, file rejoinder thereto within two weeks thereof.

Learned counsel for the parties may file their short written submissions, not exceeding three pages, supported by relevant case law, alongwith their pleadings.

In view of some shortcoming pointed out by learned counsel for the Respondent in the appeal paper book as regards date of filing of application under Section 9 of I&B Code before the Adjudicating Authority, learned counsel for the Appellant will provide the requisite information to learned counsel for Respondent within three days.

Cont'd..../

List the matter 'for admission (after notice)' before Court No. III on **22nd January, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

am/gc